

परिषद की विभिन्न प्रयोगशालाओं द्वारा विकसित प्रौद्योगिकी का 50 प्रतिशत उपयोग नहीं किया जाता क्योंकि उनके लिए कोई खरीदार नहीं होता और शेष प्रौद्योगिकियों को भी छोड़ दिया जाता है क्योंकि इन्हें व्यावहारिक नहीं पाया जाता ; और

(ख) यदि हां, तो जनता की राशि का दुरु-पयोग रोकने के लिए और इन प्रयोगशालाओं का कार्य अधिक लाभप्रद और व्यावहार्य बनाने के लिए क्या कदम उठाए गए हैं ; अथवा उठाने का विचार है ?

**विज्ञान और प्रौद्योगिकी, परमाणु ऊर्जा, अन्तरिक्ष, इलेक्ट्रॉनिक्स और महासागर विकास विभागों में राज्य मंत्री (श्री शिवराज वी० पाटिल) :** (क) जी, नहीं। नेशनल रिसर्च डिवलपमेंट कारपोरेशन (एन० आर० डी० सी०) में उपलब्ध सी० एस० आई० आर० के 1250 सक्रिय प्रक्रमों में से 850 प्रक्रम एन० आर० डी० सी० द्वारा वाणिज्यकरण के लिए बेचे गए हैं। लगभग 100 प्रक्रम उद्यम-कर्त्ताओं को निःशुल्क दिए गए हैं। इसके अतिरिक्त प्रायोजकों के लिए विकसित किए गए लगभग 200 प्रक्रमों से उत्पादन किया जा रहा है।

(ख) प्रश्न नहीं उठता।

#### **Radioactive Pencil on the Railway Tracks**

3942. **SHRI KUMBHA RAM ARYA :** Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that a railway gangman picked up a shiny but deadly radioactive pencil from the railway track at Ghatkopar in Bombay sometime back ; and

(b) if so, wherefrom the radioactive pencil came on the railway track and what are the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ATOMIC ENERGY,

SPACE, ELECTRONICS AND OCEAN DEVELOPMENT (SHRI SHIVRAJ V. PATIL) : (a) and (b). An Iridium-192 industrial radiography source pencil, which was being used for radiography work by M/s Bombay Test House at Bhandup, was lost between September 30 and October 4, 1982. The pencil was traced on October 4, 1982 near Ghatkopar railway yard. A railway gangman is reported to have found the pencil on the railway track near Thane Railway Station. A complaint has been lodged with the police to investigate into the matter.

#### **Publication of Compilation of Orders issued by Administrative Ministries**

3943. DR. A.U. AZMI : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 5105 on 24 March, 1982 regarding publication of compilation of orders issued by administrative ministries and state :

(a) how many more orders were issued after the above reply was given ;

(b) whether a copy of the orders issued in a consolidated form so far including 211 orders/instructions said to have been issued already will be laid on the Table ; and

(c) if so, whether Government propose creating a department for bringing out such books instead of depending upon books by private individuals ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) and (b). Ministries have been enjoined to prepare every year a list of subjects in respect of which orders issued by them require compilation/consolidation and fix a time bound programme for completion of compilation/consolidation. This is a continual process. Information in regard to the number of orders issued is not available. Copies of those orders, instructions, when statutorily required, are laid on the Table of the House. There is, however no single compilation comprising all orders issued by all Ministries on various subjects.

(c) No, Sir. While the Ministries themselves are responsible for periodically updating their publications, private publications do serve a useful purpose.

#### Laws for Checking Pollution

3944. SHRI NAVIN RAVANI : Will the PRIME MINISTER be pleased to state :

(a) the details of the laws made to check pollution and protect the environment in the country ;

(b) whether it is also a fact that the pollution control laws have been proved ineffective ; and

(c) if so, the reasons and what measure are being taken to enforce them strictly to protect the country's environment ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ENVIRONMENT (SHRI DIGVIJAY SINH) : (a) There are over 200 Central and State laws having bearing on the protection of the environment in the country. Some of the significant Central enactments are as follows :

- (1) The Water (Prevention and Control of Pollution) Act, 1974.
- (2) The Wildlife (Protection) Act, 1972.
- (3) The Air (Prevention and Control of Pollution) Act, 1981.
- (4) The Forest (Conservation) Act, 1980.
- (5) The Insecticides Act, 1968.

(b) and (c). No, Sir. However the Central Board has constituted Committee to propose amendments to the Water (Prevention and Control of Pollution) Act so as to make it more effective.

#### Representation from Central Government Canteen Employees Union, West Bengal

3945. SHRI HANAN MOLLAH : Will

the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have received a representation dated 7th June, 1983 from the General Secretary, Coordination Committee of the Central Government Canteen Employees Union, West Bengal, Calcutta ; and

(b) if so, what steps have been taken ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) Yes, Sir.

(b) Since the employees of Departmental Canteens/Tiffin Rooms were declared 'Holders of civil posts in connection with the affairs of the Union' vide a Notification issued on 11.12.1979, separate rules under powers conferred by the Proviso of Article 309 of the Constitution, have been issued vide GSR-54 in 1980 regulating the method of recruitment and the conditions of service of persons appointed to such posts. In view of this no action is required to be taken in the matter. However on receipt of judgement by the Supreme Court in the Railways non-statutory canteens employees case, the position will be reviewed.

#### तारापुर परमाणु बिजलीघर के लिए उपकरणों और फालतू पुर्जों का आयात

3946. श्री विलास मुक्तेश्वर : क्या प्रधान मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या अमरीकी सरकार ने तारापुर परमाणु बिजलीघर के लिए फ्रांस या पश्चिमी जर्मनी से उपकरणों और फालतू पुर्जों के आयात के लिए अपनी सहमति दे दी है ;

(ख) यदि हां, तो क्या सरकार ने इस बारे में फ्रांस या पश्चिमी जर्मनी में जी० ई० सी० कम्पनी से सम्पर्क किया है ;

(ग) यदि नहीं, तो इस सम्बन्ध में वार्ता कब तक की जाएगी ;